

Departmental exams for SC/ST

@ 2382. SHRI ANAND PRAKASH GAUTAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that U.P.S.C. had conducted the limited departmental competitive exam. held on 23rd Dec., 1992 for selection to the post of A.E. (C) & A.E. (E);

(b) whether it is a fact that 103 posts of A.E. (C) reserved for SC/ST were sponsored by the C.P.W.D. and U.P.S.C. but only 35 SC/ST candidates were selected;

(c) whether U.P.S.C. had adopted relaxed standard for SC/STs;

(d) if so, what is the percentage upto which SC/ST candidates have been selected; and

(e) if not, the reasons therefor and justification for not implementing the DOA and AR orders dated 17-10-92 in this regard have to fill up 103 reserved vacancies sponsored by C.P.W.D. and what further steps are being taken to complete the backlog?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) Yes, Sir.

(b) The final results of this Examination have not yet been declared.

(c) to (e) In view of reply to part (b) of the question above, question does not arise.

Delhi Rent Control Act

2383. SHRIMATI VEENA VERMA
SHRI SUSHILKUMAR SAMBHA-
JIRAO SHINDE:
SHRI RAJNI RANJAN SAHU:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) what steps have been and are being taken by Government to bring the Rent Control Act in Delhi and other metropolises in line with the model law enunciated by Government; and

(b) by when a law relating to Delhi is likely to be brought before Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) Rent is a State subject and the State Govts. are free to enact their respective rent control legislation. However, with a view to providing uniformity of legislation throughout the country a Model Rent Control Legislation was framed by Government of India and forwarded to the State Govts. It is for the State Govts. to adopt the model legislation with such modifications as may be necessary to suit respective local situations.

(b) The amendments to the Delhi Rent Control Act on the lines of Model Legislation have been finalised and kept ready for introduction in Parliament.

Amendment to the Urban Land Ceiling Act

2384. SHRI SUDRAMANIAN SWAMY:
SHRIMATI MIRA DAS:
SHRI CHIMANBHAI MEHTA:
SHRI G. G. SWELL:
SHRI VITHALDILAI M. PATEL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) what is the response of the state Governments to the proposed amendments suggested by his Ministry to the Urban Land Ceiling Act, if so, the details thereof;

(b) whether it is a fact that very little land has been acquired by the Centre and State Governments under the Urban Land Ceiling Act,

(c) what is the quantum of the land under the purview of the Urban Land Ceiling Act locked up in litigation;

(d) whether it is a fact that unauthorised constructions have come up all over India due to negligence or nexus of builders bureaucrats and elected representatives of the legislatures; and

(e) whether it is also a fact that prices of the Urban Land have skyrocketed in almost all the urban areas coming under the jurisdiction of the Urban Land Ceiling Act; if so, what are the details about the metropolitan cities and other big cities?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE